

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIOM INFRA VENTURES LIMITED

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                                                                                                  |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | Viom Infra Ventures Limited<br>(Formerly known as “Quippo Infrastructure Ltd.”)<br><br>(Originally incorporated as “Quipo Rail Equipment Services Pvt. Ltd.”)                                                                                    |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 06/02/2007                                                                                                                                                                                                                                       |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | ROC-Hyderabad                                                                                                                                                                                                                                    |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U35203TG2007PLC057400                                                                                                                                                                                                                            |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | NAC Campus, NAC Road, Cyberabad, Kondapur Post, Hyderabad, Telangana - 500084 India                                                                                                                                                              |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | Date of Order: 23 <sup>rd</sup> September, 2021<br>Date of Receipt of Order: 05 <sup>th</sup> October, 2021                                                                                                                                      |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 21 <sup>st</sup> March, 2022 (from the date of the order)                                                                                                                                                                                        |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Mr. Jitendra Lohia, Reg No: IBBI/IPA-001/IP-P00170/2017-2018/10339                                                                                                                                                                               |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | 2/7 Sarat Bose Road, Vasundhara Building, 2nd Floor, Kolkata – 700020,<br><a href="mailto:jitulohia@knjainco.com">jitulohia@knjainco.com</a>                                                                                                     |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | Mr. Jitendra Lohia<br>C/o: Klass Insolvency Resolution Professionals Private Limited,<br>2/7 Sarat Bose Road, Vasundhara Building, 2nd Floor Kolkata-700020, West Bengal,<br>Email: <a href="mailto:cirp.vivl@gmail.com">cirp.vivl@gmail.com</a> |
| 11.                  | Last date for submission of claims                                                                                                    | 19 <sup>th</sup> October, 2021 (14 days from the receipt of order)                                                                                                                                                                               |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | N.A.                                                                                                                                                                                                                                             |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | N.A.                                                                                                                                                                                                                                             |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br>Physical Address: Not Applicable                                                                                                                |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the “Viom Infra Ventures Limited” on 23rd September, 2021. (Order Communicated to the IRP on 05th October, 2021).

The creditors of Viom Infra Ventures Limited (Formerly known as Quippo Infrastructure Ltd.), are hereby called upon to submit their claims with proof on or before 19<sup>th</sup> October, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06.10.2021

Place: Kolkata



**JITENDRA LOHIA**

**Interim Resolution Professional**

**RegNo:IBBI/PA-001/IP-P00170/2017-2018/10339**